## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Dr. Pramod Deo, Chairperson
- 2. Shri Bhanu Bhushan, Member
- 3. Shri R. Krishnamoorthy, Member

#### In the matter of

Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008.

## And in the matter of

Approval of "Procedure for Scheduling of (Open Access) Collective Transactions" to be issued by the Central Transmission Utility.

#### ORDER

The Commission specified the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 on 25.1.2008 (hereinafter referred to as "the open access regulations"). Regulation 4 of these regulations provides that a detailed procedure covering the matters not covered therein shall be issued by the Central Transmission Utility (CTU) with the approval of the Commission. The detailed procedure by bilateral transactions submitted by the CTU was approved by the Commission vide order dated 31.1.2008. The CTU under its letter NO.CSO/CERC dated 6.6.2008 has now submitted for the Commission's approval the procedure for scheduling of collective transactions, (the procedure) to be applicable to the trading undertaken through the Power Exchange(s) being set up. The procedure has been discussed with the representatives of the two Power Exchanges, that is, Indian Energy Exchange Ltd. and Power Exchange India Ltd. approved by the Commission. We accord our approval for implementation of the procedure as and when any of the Power Exchanges becomes operational. We direct

that the procedure shall be posted on the website of the CTU, the National Load Despatch Centre and each of the Regional Load Despatch Centres (RLDCs) to give it wide publicity for information of and compliance by all concerned.

2. The procedure covers various aspects of day-to-day coordination between the Power Exchange(s) and the System Operators. Since the concept of Power Exchange(s) is new in the country and they will be operated for the first time, the procedure being approved may require course-corrections and fine-tuning based on experience that may be gained in future. Therefore, the Commission may review the procedure with a view to making improvements and changes, if considered necessary.

# Sd/-(R. KRISHNAMOORTHY) MEMBER

Sd/-(BHANU BHUSHAN) MEMBER Sd/-(DR. PRAMOD DEO) CHAIRPERSON

New Delhi dated the 13<sup>th</sup> June 2008